

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.72/MP/2020

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief(s) to compensate for the increase in capital cost and associated costs due to (a) introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Service Tax Act, 2017 and the State Goods and Services Acts enacted by respective States and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018-Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy Three Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : 9.2.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : SB Energy Three Private Limited (SBETPL)
- Respondents : Solar Energy Corporation of India Limited and Anr.
- Parties Present : Ms. Molshree Bhatnagar, Advocate, SBETPL
Ms. Parichita Chowdhury, Advocate, SBETPL
Shri Aneesh Bajaj, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Swapna Seshadri, Advocate, RUVNL
Shri Anand Ganesan, Advocate, RUVNL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 21.03.2023

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

